

National Company Law Tribunal

Allahabad Bench

CP No. 18/Ald/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: M/s Himalaya dassani v/s South East U.P. Transmission.

SECTOR OF THE COMPANIES ACT: UNDER SECTION 09 of I & B Code, 2016 of the Companies Act,
2013.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

Order Dated 17.03.2017

CP No. 12/Ald/2017: M/s Himalaya dassani v/s South East U.P.
Transmission.

Mr. Pawan Sharma represents company petitioner. In the present matter, the
registry was directed to make scrutiny of the case. However its report is still
awaited.

In this matter this tribunal has earlier issued a notice through petitioner counsel to
the opposite party. However today there is no representation from their side
although the proof of service of notices has been filed before us enclosing a
copy of the website India Post which shows that notices have been delivered on
7th March, 2017.

Since today there is no presentation from opposite party. The argument of
counsel for petitions are heard. The order is present application is reserved
subject to the report on the scrutiny. Made by the registry.

The case be listed on 24th March, 2017.

For
Compliance
[Signature]

[Signature]
H.P. CHATURVEDI, MEMBER (JUDICIAL)